

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 111
New IA-3248/2024
In
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Indianroots Shopping Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

For IT Dept. : Mr. Indruj Singh Rai SSC, Mr. Rahul Singh, Mr. Sanjeev
Menon JSCs

ORDER

New IA-3248/2024

The Progress Report filed by the Liquidator is taken on record,
subject to all just exceptions.

IA disposed of.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)